

23.01.2026

**CIRCULAR**

This is in continuation of circular No. 615-815/DMC/THC/Delhi dated 07.01.2026, whereby it had been informed that a 'Mediation For the Nation 2.0' campaign stands launched across India w.e.f 2<sup>nd</sup> January, 2026. The Hon'ble High Court of Delhi vide its letter No. 603/DHC/Gaz/G-4/2026 dated 22<sup>nd</sup> January, 2026 has now been pleased to direct to comply with all the directions contained in the letter dated 09.01.2026 of MCPC, Supreme Court of India.

The directions as contained in the letter dated 09.01.2026 of MCPC, Supreme Court of India are as follows:-

- a. The cases identified since 02.01.2026 shall be referred to the Mediation Centre for mediation.
- b. .....
- c. The SOP circulated during the Mediation for the Nation 1.0 shall be adhered to mutatis mutandis. The data regarding settlement shall be communicated in an email to [med4nation.nalsamcpc@sci.nic.in](mailto:med4nation.nalsamcpc@sci.nic.in), in the prescribed format, on the last day of every month till this drive continues.

The Standard Operating Procedure that was circulated during the Mediation for the Nation 1.0 is enclosed with this circular as Annexure-A.

In view of the aforementioned SOP and the letter dated 09.01.2026 issued by MCPC, Supreme Court of India, you are hereby directed to comply with the following directions;

(i) To make extra efforts to identify the suitable pending cases including but not limited to those in the category of matrimonial disputes, accident claims, domestic violence cases, cheque bounce cases, commercial disputes, service matters, criminal compoundable cases, consumer disputes, debt recovery cases, partition cases, eviction suits, land acquisition cases & other suitable civil cases and refer the same for mediation for settlement of maximum number of cases in the campaign.

(ii) For the purposes of referral, suitable case from database may be identified, irrespective of the date fixed in the matter. For notice/intimation to the parties, the Courts may list them in the daily Cause List under the Heading- "For Referral to the Special Mediation Drive-Mediation 'For the Nation'.

(iii) Referral order should contain first date of mediation as well as mobile number and email id of the coordinator of the Mediation Centre where the parties are to appear for settlement. A sample referral order containing the particulars of the Co-ordinator is

attached with this circular as Annexure-B.

(iv) A copy of the order of disposal passed on the basis of the settlement arrived at, in Mediation Centre, must be sent to the Mediation Centre on the date of disposal itself.

*Chandru*

Principal District & Sessions Judge (IIQs),  
Central District, THC, Delhi

*1 Feb 2026*

Principal District & Sessions Judge,  
West District, THC, Delhi

6383 - 6387

No. ..../DMC/THC/Delhi

24 JAN 2026

Dated 23.01.2026

Copy forwarded for information and necessary action to:

1. PS to the Ld. Principal District & Sessions Judge (H.Qs.), Central District, Tis Hazari Courts, Delhi.
2. PS to the Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. The Officer In-charge, Computer Branch, Tis Hazari Courts, Delhi.
4. The Website Committee, Tis Hazari Courts, Delhi to upload this circular.
5. Officer file.

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## ANNEXURE A

The Standard Operating Procedure as approved by the Hon'ble Executive Chairman NALSA and Chairman, MCPC for the Campaign- Mediation 'For the Nation'.

### 1. TIME LINE

1St JULY TO 31st JULY- Case identification, Information to parties and referral to Mediators. (Note- Efforts for mediation will begin soon after referral to Mediator)

July 2025- VC of His Lordship Hon'ble Justice Surya Kant with Chief Justices and Members of Mediation Monitoring Committees of all High Courts of India. (Date of VC will be communicated in due course)

31-7-2025- Transmission of data to MCPC by all the High Courts as to total matters pending as well as referred to mediation under each category in the State on the dedicated email id (dedicated email id will be shared to all High Courts in due course)

4th, 11th, 18th ,25th August and 1<sup>st</sup>, 8<sup>th</sup> , 15<sup>th</sup> and 22<sup>nd</sup> September 2025 – Transmission of data as to matter settled through mediation to the MCPC by the SLSA on the dedicated email.

6-10-2025- Transmission of data as to total matters referred to Mediation and total matters settled to the MCPC by the High Court on the dedicated email ( format is given in this SOP- Annexure A)

7th October 2025- Press Release by each SLSA/Mediation Monitoring Committee of the High Court

### Action by the High Court/District Court/Taluka Court

2. All matters having elements of settlement including matters pending under each of the following categories may be referred for mediation.

MATRIMONIAL DISPUTES CASES,

ACCIDENT CLAIMS CASES,

DOMESTIC VIOLENCE CASES,

CHEQUE BOUNCE CASES,

COMMERCIAL DISPUTES CASES

*Shashi*

## SERVICE MATTERS CASES,

CRIMINAL COMPOUNDABLE CASES,

## CONSUMER DISPUTES CASES,

## DEBT RECOVERY CASES,

## PARTITION CASES,

## EVICTION CASES,

## LAND ACQUISITION CASES,

#### OTHER SUITABLE CIVIL CASES

3. High Courts and District Courts may identify suitable cases from their database irrespective of the date fixed in the matter. For notice/intimation to the parties, the Courts may list them in the Cause list from 01-07-2025 to 31-07-25 under the Heading – “For Referral to the Special Mediation Drive- Mediation ‘For the Nation’.

4. All such matters should be referred in which there exists an element of settlement.

5. Referral order should contain first date of mediation as well as mobile number and email id of the coordinator of the Mediation Centre where the parties are to appear for settlement efforts.

**Action by SLSA/DLSA/TLSC/Mediation Centre**

6. All existing Mediators including the Mediators who have undergone 40 Hours Mediation Training recently shall be involved in this Campaign and matters shall be marked to them.

7. Mediation settlement efforts shall be made on all 7 days of the week as per the convenience of the parties.

8. Parties willing to appear online shall be allowed to appear online.

9. Mediation may be completely in offline mode (physical mode), completely in online mode or in Hybrid mode.

**10. Taluka or District Legal Services Authority shall facilitate online mediation.**

11. Help of counselors, subject matter experts may be taken in the special campaign wherever required.

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12. Entire data of cases settled shall be transmitted to the MCPC in tabular chart containing case no., name of the parties, Referral Court's name, category/nature of the case, name of the mediator, first mediation date and final result date.

Sl.NO.	Case No.	Parties' Name	Referral Court's Name	Category/Nature of case	Mediator	First date of Mediation	Final Result Date

Action by SLSA/High Court Mediation Monitoring Committee

13. Wide publicity in the print and electronic media should be given to this Mediation Campaign- Mediation 'For the Nation' by the SLSA/High Court Mediation Monitoring committee in regional languages also. The SLSA/High Court Mediation Monitoring Committee may get the campaign document and all other relevant materials translated in to the regional languages of the State.

14. Mediation Monitoring Committee of the High Court may monitor the mediation campaign to ensure its success.

15. Concerned High Court may make its own strategy for ensuring success of this campaign.

Action by Secretary MCPC

16. MCPC shall request the NJA Bhopal to conduct intensive study on all aspects of the campaign including its impact in association with such National Law Universities which it deems fit.

17. MCPC shall inform the Secretary to the Government of India about this campaign.

**NEXT DATE OF HEARING IN THE  
REFERRAL COURT**

**Court Case ID:** \_\_\_\_\_

**Name of the Referral Judge with Stamp** \_\_\_\_\_

**SUIT NO. /CASE NO.** \_\_\_\_\_

**NAME OF THE PARTIES** \_\_\_\_\_  
(Attach Photocopy of the First page of the Plaintiff alongwith memo of the parties including amended memo of parties & Prayer Clause of the Plaintiff.)

\_\_\_\_\_  
**Vs.** \_\_\_\_\_

**DATE OF INSTITUTION OF THE CASE** \_\_\_\_\_

**NATURE OF SUIT** \_\_\_\_\_

**STAGE OF THE CASE AT TIME OF REFERRAL:** \_\_\_\_\_

**NO. OF HEARINGS AT TIME OF REFERRAL** \_\_\_\_\_

**-MEDIATION REFERRAL ORDER-**  
**(Mediation- 'For the Nation' Campaign)**

This Court, having conferred with the parties and having determined that this matter could benefit from mediation, and pursuant to Section 89 of the CPC, Orders that the following persons shall attend mediation as provided by the court at no cost to the Parties:

The above parties and advocates will report at **Mediation Cell (Room No. 325, Third Floor, Central Hall, Tis Hazari Courts, Delhi)** on \_\_\_\_\_ at \_\_\_\_\_ a.m/p.m. If it is not possible to mediate this case on the date fixed, the Mediation Centre will arrange a future date for mediation convenient to the parties.

The Mediation will be conducted by a specially trained Mediator.

If a settlement agreeable to the parties is reached, the terms shall be recorded by the mediator and signed by the parties/their counsel and returned to this Court for further appropriate orders.

If no settlement is reached, neither the parties, the advocates, nor the mediator may disclose to this Court anything that was discussed at the mediation.

**Signature of the Referral Judge with date:** \_\_\_\_\_

\_\_\_\_\_  
**Signature of Plaintiff/Complainant**

\_\_\_\_\_  
**Phone no. of party**

\_\_\_\_\_  
**Name of the advocate**

\_\_\_\_\_  
**Phone no. of the advocate**

\_\_\_\_\_  
**Signature of Respondent/Accused**

\_\_\_\_\_  
**Phone no. of party**

\_\_\_\_\_  
**Name of the advocate**

\_\_\_\_\_  
**Phone no. of the advocate**

**Name of Coordinator**

**Email Address**

**Mobile No.**

**Dinesh Kumar (Sr. Judicial Assistant)**

**mediationcomputer332@gmail.com**

**9891047400**